

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 41

C.P. (IB)/1207(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 01.02.2024

NAME OF THE PARTIES: **THE SOLAPUR DIST. CENTRAL CO. OP.**
BANK LIMITED V/S SHRI. VILAS
DAGDUAPPA RENKE

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

ORDER

1. Mr. Chinmay Patil, Advocate i/b Mr. Abhijit Kulkarni, Advocate appeared for the Respondent.
2. Learned Counsel for the Personal Guarantor appears and informs that notice has been received from the RP for certain information for preparation of the Report.
3. However, Personal Guarantor received order only on 30.01.2024 and seeks some time to comply with the notice of the RP.
4. List this matter on **27.02.2024** for hearing.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna